

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1408/97

New Delhi, this the 29th day of July, ,1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K.Muthukumar, Member (A)

1. Vinay Kumar Mishra
s/o Janardhan Mishra
r/o S-55-IIT, Labour Camp,
Hauz Khas,
New Delhi.
2. Hukam Singh s/o Sh. Tej Ram,
r/o S-55-IIT, Labour Camp,
Hauz Khas,
New Delhi.
3. Mahabir Prasad s/o Hoti Lal,
P-6/59, Mangol Puri, Delhi.
4. Smt. Bimla w/o Mohar Singh
C-379, Sultanpuri, Delhi.
5. Smt. Sheela w/o Rajinder Singh
A-4/129, Sultanpuri, Delhi.
6. Ramesh Kumar s/o Inder Lal,
B-3/428,Sultanpuri, Delhi.
7. Vijay Singh s/o Jagar,
V-135, Avadh Vihar,Nangla,
Delhi.
8. Jeet Lal s/o Sukhmer,
A-12, Karm Vihar,Part-5,
Delhi.
9. Moti Ram s/o Bhaj Raj
A/138, Hari Enclave,
Sultanpuri,Delhi.
10. Ram Avtar s/o Meku Lal
S-431, Mangal Puri,
New Delhi.
11. Prem Prakash s/o Pt. Churaman,
K-369, Dakshinpuri, New Delhi. ...Applicants

(By Advocate: Shri U. Srivastava)

-versus-

1. N.C.T. Delhi through
Secretary,
5, Sham Nath Marg,
Delhi.

2. The D.G., Home Guard & Civil Defence,
Nishkam Sewa Bhawan, Raja Garden,
New Delhi.
3. The Commandant,
Home Guard & Civil Defence,
Nishkam Sewa Bhawan,
New Delhi.

... Respondents

(b)

(By Departmental representative: Sh. Wadhwa Singh, DSO)

O R D E R (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman(J)]

In response to our notice, departmental representative Shri Wadhwa Singh, DSO, appears today and states that he has no objection if the matter is disposed of today in terms of the decisions cited in para 9 of the OA.

In the circumstances, the respondents are directed to give all the reliefs to the petitioner as it has been given to the similarly placed colleagues of the petitioner applying the decisions of this court given in case of Krishan Kumar & Ors. vs. NCT of Delhi (OA 188/95); Durga Prasad and others vs. NCT of Delhi (OA - 119/97) and Babu Ram and others vs. NCT of Delhi (OA-120/97). Respondents are further directed to comply with the above directions and pass appropriate orders within a period of two months from the date of receipt of a copy of this order.

Departmental representative submits that the claim of the petitioners is time barred. Since we are not passing any order for payment of arrears or any implementation of the order with retrospective effect, the respondents shall consider case of the petitioners prospectively while

implementing the judgements/decisions cited above.

(7)

With the above directions, this OA is disposed of
with no order as to costs.


(K. Muthukumar)

Member (A)

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(Dr. Jose P. Verghese)

Vice-Chairman (J)